

°REVISED

ITEM NO.39

COURT NO.8 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

6443/2016

(Arising out of impugned final judgment and order dated 24/02/2012
in FA No. 810/1984 passed by the High Court Of Judicature at
Allahabad)

RAM DHIRAJ AND ORS.

Petitioner(s)

VERSUS

BABUA KOERI AND ORS.

Respondent(s)

(with appln. (s) for permission to file SLP and office report)

Date : 11/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Aseem Mehrotra, Adv.

Mr. Rajeev Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for permission to file SLP is allowed.

The names of respondent nos. 3 to 8 are deleted
from array of parties, at the risk of the petitioners.

The application seeking deletion of names of respondent
nos. 3 to 8 is accordingly allowed.

Issue notice on the application for condonation of
delay, special leave petition and prayer for interim
relief.

(VINOD KUMAR JHA)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER

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